

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Diary No.: 304/2026

Date: 24.8.2026

To

Shri Zafrul Hasan
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined assets under Kishnepur-Moga Transmission System in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026: -

2019-24 & 2024-29 period

- a) Provide Form 9C in Excel format for all the assets for both 2019-24 and 2024-29 period.
- b) Item-wise / equipment-wise break-up of the ACE and De-cap claimed under replacement for the 2024-29 tariff period:

Sr. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	COD	Total Estimated Cost	ACE 2024-29					DECAP 2024-29				
							2024-25	2025-26	2026-27	2027-28	2028-29	2024-25	2025-26	2026-27	2027-28	2028-29
1																
2																
3																

- c) Basis for the estimation cost of the ACE/De-cap claimed under Regulation 25(2) of the 2024 Tariff Regulations for the 2024-29 tariff period along with the technical justification and a cost-benefit analysis.
- d) Failure of current transformers and potential transformers are a common phenomenon during the sub-station operation. Justify the claim of such costs under ACE rather than considering it under O&M Expenses.
- Confirm whether there is no further additional information required to be submitted by the Petitioner.
 - Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 - In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)